

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1046  
ANSWERED ON 8<sup>TH</sup> FEBRUARY, 2024**

**COMPENSATION FOR ACQUISITION OF LAND**

**1046. SHRI BHOLANATH (B.P. SAROJ):**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) whether 4000 farmers of about 20 villages of Machhlishahr in Jaunpur of Uttar Pradesh have yet not been paid the fair amount of compensation whose land was acquired for extension project of N.H. No. 233 and if so, the details thereof and if not, the reasons therefor;**
- (b) whether it is true that farmers have approached the Hon' ble Court for not making payment of fair compensation to them and if so, the details thereof along with reasons therefor;**
- (c) the action being taken by the Government for providing fair compensation for the land acquired for N.H. No. 233 considering the plight of the farmers; and**
- (d) the time by which it is likely to be provided?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) to (d). No payment has been made to any farmer of about 20 villages of Jaunpur District (falling in Machhlishahr constituency) whose land are getting affected in the four laning of the Ghaghara Bridge to Varanasi section of NH-233 (PKG-III). Further, no physical possession of notified land has been taken by National Highways Authority of India. The landowners are demanding higher compensation based on the method of averaging contrary to the provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. The matter is sub judice with the Hon'ble High Court of Allahabad.**

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